

Notaries in Kerala

2086. PROF. P.J. KURIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the permissible number of notaries which can be appointed by Kerala Government;
- (b) whether Kerala Government has requested for permission to enhance the number of notaries;
- (c) if so, the details thereof; and
- (d) Government's reaction thereto?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) As per the Schedule under Rule 8(4A) of the Notaries Rules, 1956, the maximum number of notaries to be appointed by State Government of Kerala are 845.

(b) and (c) A request dated 05.09.2011 from Law Department, Government of Kerala has been received to enhance number of Notaries to be appointed by State Government of Kerala from 845 to 1000.

(d) A decision is yet to be taken by Central Government in the matter.

High Court bench at Thiruvananthapuram

2087. PROF. P.J. KURIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received any proposal for setting up a bench of the High Court of Kerala at Thiruvananthapuram;
- (b) if so, the details thereof; and
- (c) Government's reaction thereto and the time-frame, if any, fixed to set up the bench?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) The Chief Minister of Kerala had sent a request in the year 2005 for setting up a bench of Kerala High Court at Thiruvananthapuram. He was advised to seek consent of the Chief Justice of the High Court as envisaged in Supreme Court Judgment in case of Federation of Bar Association in Karnataka vs.

Union of India (AIR 2000 SC 2544). No reply has since then been received from the Government of Kerala.

Non-implementation of laws due to delay in framing of rules

2088. SHRI K.N. BALAGOPAL : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry is aware of the fact that many Acts passed by the Parliament have not been implemented timely due to lack of framing of rules by the concerned Departments.

(b) if so, the details of such Acts; and

(c) the steps taken by the Ministry for ensuring timely fulfillment of rule making procedure?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) and (b) A policy decision for implementing the Acts passed by Parliament is taken by the concerned Ministries/Departments. The desirability or otherwise of framing of rules is also a policy decision to be taken by the concerned Ministries/Departments.

(c) For the purpose of ensuring timely framing of rules steps in this regard is to be taken by the administrative Ministries/Departments only.

Steps to reduce pendency in courts

2089. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether to speed up trials court infrastructure is being created by infusing-Rs. 2000 crores over the next five years;

(b) if so, by when the 2.3 crore pending cases are likely to be substantially wiped out; and

(c) whether detailed planning has been done to man such a huge scheme by positioning trained and qualified manpower in view of existing shortage of Judges in subordinate courts?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) A Mission Mode approach to infrastructure development of subordinate judiciary is among the major initiatives under the National Mission for Justice Delivery and Legal Reforms which is approved by the Government.